

**DEARNESS ALLOWANCE COMMITTEE
(REPORT)**

*225. **Shri S. N. Das:** (a) Will the Minister of Finance be pleased to state whether the Report of the Dearness Allowance Committee has been considered by Government?

(b) If so, what are the decisions that have been taken in this connection?

The Minister of Revenue and Expenditure (Shri Tyagi): (a) and (b). The Report of the Dearness Allowance Committee is now under the consideration of Government and a decision thereon is expected to be taken shortly.

In this connection, a summary of the salient features of the Report is placed on the Table of the House. [See Appendix II, annexure No. 2.]

Shri S. N. Das: From the statement it appears that the Committee consulted some economists in regard to certain basic data about the cost of living. May I know the names of those economists?

Shri Tyagi: I am sorry I have not got the names of the economists who were consulted.

Shri S. N. Das: I want to know whether it will be necessary for the Government to revise the scales of pay after acceptance of the recommendations of this Committee.

Shri Tyagi: No, Sir. No revision is called for. The only point is that half the dearness allowance will get assimilated in pay.

Shrimati Maydeo: May I know whether the pensioners will get their due increment as recommended by the Dearness Allowance Committee?

Shri Tyagi: Pensions will be accordingly affected.

Shrimati Maydeo: No, no. Will pensioners get something more?

Shri Tyagi: The pensioners will be given the option of choosing whether they would like to have pension on the basis of this increased pay in which half the dearness allowance may be assimilated, or on the old basis.

Shri S. V. Ramaswamy: Was the report unanimous?

Shri Tyagi: Till the eleventh hour my Joint Secretary who was participating in that Committee was reporting to me that the Committee was

proceeding unanimously all through and that there was a spirit of "give and take", but when the report was signed I was surprised to receive the information that a non-official member, Shri Guruswamy, had given a minute of dissent. I do not know the circumstances under which he differed. The proceedings of the Committee prior to this had been unanimous.

Shri Vidyalkar: Will the Government provide an opportunity to the House for discussing this report?

Shri Tyagi: I do not think that such reports are generally discussed in the House. I wonder if the hon. Speaker would consider it to be a matter of importance.

Several Hon. Members rose—

Mr. Speaker: The appeal is to me. I am going to the next question.

LOAN FOR PURCHASE OF CARS

*226. **Shri V. P. Nayar:** (a) Will the Minister of Finance be pleased to state whether the Government of India advance loans to their class I and class II officers for the purchase of cars and if so, what is the maximum amount given as loan to an officer?

(b) Do Government advance loans to class III and class IV officers for the purchase of bicycles and if so, what is the maximum amount given to an officer?

(c) What are the conditions of repayment of these loans?

The Parliamentary Secretary to the Minister of Finance (Shri B. K. Bhagat): (a) Yes. The maximum limit of the advance is Rs. 10,000/- or five months' pay of the Government servant or the anticipated price of the motor car, whichever of these is the least amount.

(b) Yes. Advances are admissible to all Government servants whose pay does not exceed Rs. 300/- per mensem. The maximum limit of the advance is Rs. 175/- or four months' pay of the Government servant or the anticipated price of the bicycle whichever of these is the least amount.

(c) The advances are repayable with simple interest. In the case of advances for the purchase of motor cars, they are repayable in not more than forty-eight monthly instalments, while those for the purchase of bicycles are repayable in not more than